NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 10
ALLAHABAD BENCH

C APPEAL NO. 184/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : DYNASTYRAJ INFRASTRUCTURES PVT. LTD. V/S ROC

SECTION: 252(1) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. ANAND BAJPAI ALONGWITH SH. VIKASH AGARWAL, ADVS.

COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.

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The matter was taken up today through Video Conferencing at 01:00 PM.

Heard Sh. Anand Bajpai alongwith Sh. Vikas Agarwal, Advocates for the Appellant and Sh. Shivendra Bahadur, CGSC for the ROC through video conferencing. However, none has put in appearance on behalf of Income Tax Department.

Ld. Counsel for the appellant is directed to serve the copy of the petition again to the counsel for the Income Tax Department within 48 hours.

A perusal of the record shows that the reply of ROC is on record.

Accordingly, Income Tax Department shall file reply within four weeks by serving an advance copy to the Ld. Counsel for the Appellant, thereafter, rejoinder, if any, may be filed within one week.

As prayed, put up on 6th January, 2021 for arguments before the Regular Court/ Video Conferencing.

—Sd—

Dated : 25.11.2020

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Kumud Narayan
(P.S.)